

Bottom and Cross. A very small percentage of Top is also grown.

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| (b) (i) Gunny cloth and sacking (sacking cloth and sacking bag) | 64.2% |
| (ii) Hessian (Hessian cloth and hessian bag) | 32.7% |
| (iii) Canvas | 0.2% |
| (iv) Others (twist and yarn, ropes and twines, sand bags etc.) | 2.9% |

These percentages are based on the production for the period from July, 1951 to June, 1952.

	Grades of Jute
(e) (i) Gunny cloth and sacking.	Bottom and Cross.
(ii) Hessian	Middle and small proportion of Bottom.
Canvas	Same as for hessian but with better spinning qualities.

(d) Government are encouraging research to improve the quality of jute seed and the method of retting as both of these factors are necessary for good quality jute for hessian.

COMMISSIONER, PORT OF CALCUTTA
(STAFF)

126. **Shri H. N. Mukerjee:** (a) Will the Minister of Transport be pleased to state what is the salary and allowances attached to the posts of the Chief Accountant and Deputy Chief Accountant in the office of the Commissioner of the Port of Calcutta and how they compare with corresponding posts in Bombay and Madras Port Trusts?

(b) Has the revision in 1948 of the pay attached to the said posts by the Commissioner of the Port of Calcutta been given effect to?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) A statement giving the required information is laid on the Table of the House [See Appendix II, annexure No. 36]

(b) Yes.

RAILWAY LANDS

127. **Shri K. C. Sodhia:** (a) Will the Minister of Food and Agriculture be pleased to state how much surplus land at the sides of Railway tracks was handed over to the State Govern-

ments for lease to the cultivators during the current year, 1952-53?

(b) What are the terms attached to such leases?

(c) What is the total area actually leased out to each State Government?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) The total area of Railway lands so far made available to the State Governments by the Railway administrations is 25,617 acres. Separate figures for the land made available during the year 1952-53 are not available.

(b) The conditions that Railways have attached in handing over their spare lands to the States for Grow More Food purposes are as follows:—

- (1) The Railway administration shall have the right to enter such leased areas at any time and to make borrow pits as may be necessary. They have, however, agreed that normally borrow pits will not be excavated when there are crops standing on the field. They have further agreed that if, in an emergency, borrow pits have to be dug and damage is caused to the standing crops as a result, such compensation as may be fixed by the Local Government will be paid by them.
- (2) The Railway administration shall be indemnified against loss arising from the damage or destruction of crops grown on private lands adjoining railway boundary.
- (3) The State Government shall bear the cost of preparation of the plans and demarcation of land that will be leased.
- (4) The lease is to be arranged on a payment of lumpsum by the State Governments, who will make arrangements for subletting the land to the individual cultivators.

Information regarding terms imposed by the individual Government in leasing out the railway lands to cultivators is not available.

(c) A statement giving the available information is placed on the Table of the House. [See Appendix II, annexure No. 37]